

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.2 & 3

IN

CIVIL APPEAL NO. 423 OF 2008

ESTATE OFFICER, U.T. CHANDIGARH & ORS.

APPELLANTS

VERSUS

RAJAN SOI & ORS.

RESPONDENTS

O R D E R

Delay in filing the application for restoration is condoned.

Prayer made in I.A.No.2/2012 - for restoration of appeal is granted. Accordingly, the order passed by this Court on 05.12.2011 is recalled, subject to the appellant depositing a sum of Rs.3,000/- with the Supreme Court Employees' Mutual Welfare Fund within three weeks' time from today. If such deposit is not made, the earlier order passed by this Court stands restored.

.....J.
(H.L. DATTU)

NEW DELHI;
OCTOBER 12, 2012

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.2 & 3 in
CIVIL APPEAL NO(s). 423 OF 2008

ESTATE OFFICER, U.T. CHANDIGARH & ORS.

Appellant (s)

VERSUS

RAJAN SOI & ORS.

Respondent(s)

(With appln(s) for restoration,c/delay in filing application
for restoration and office report)

Date: 12/10/2012 These Applns. were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

For Appellant(s)

Mr.Sangram S.Saron, Adv.
for Mr. Shree Pal Singh,Adv.

For Respondent(s)

Mr. M.C. Dhingra,Adv.

JUDGMENT

UPON hearing counsel the Court made the following

O R D E R

I.A.Nos.2 & 3 are allowed, in terms of the signed
order.

(G.V.Ramana)
Court Master

(Indu Satija)
Court Master

(signed order is placed on the file)